

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VALECHA KACHCHH TOLL ROADS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Valecha Kachchh Toll Roads Limited
2.	Date of incorporation of corporate debtor	08 th July 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203MH2011PLC219600
5.	Address of the registered office and principal office (if any) of corporate debtor	Valecha Chambers, 4 th Floor, Plot No. B-6 New Link Road, Andheri (West), Mumbai – 400 053
6.	Insolvency commencement date in respect of corporate debtor	09 th October 2023
7.	Estimated date of closure of insolvency resolution process	06 th April 2024 (180 days from the Insolvency Commencement Date which is 9 October 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Avil Jerome Menezes IBBI Registration No: IBBI/IPA-001/IPP00017/2017/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium-2, Cross Road-A, Behind Courtyard Marriot, Chakala, Andheri East, Mumbai- 400093 Email: - avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email – irp.valecha@gmail.com
11.	Last date for submission of claims	25 th October 2023 (Copy of order was received on 11 October 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Valecha Kachchh Toll Roads Limited** on **09th October 2023**. The copy of the order was available for download on 11 October 2023.

The creditors of **Valecha Kachchh Toll Roads Limited**, are hereby called upon to submit their claims with proof on or before 25th October 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13 October 2023

Place: Mumbai



Sd/-

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-17/10041

Authorization for Assignment valid till 8 December 2023